## <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 146 OF 2017

# Dated: 16<sup>th</sup> October, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

| In the matter of:<br>Rajasthan Renewable Energy Corporation Ltd.<br>Vs. |   |  | <br>Appellant(s)  |
|---|---|--|-------------------|
| M/s Shree Cement Ltd. & Ors.  |   |  | <br>Respondent(s) |
| Counsel for the Appellant(s)  | : | Ms. Susan Matthew  |                   |
| Counsel for the Respondent(s)   | : | Mr. Anand K. Ganesan<br>Ms. Swapna Seshadri<br>Ms. Neha Garg for R-1 to 3    |                   |
|   |   | Mr. Prashanto Sen, Sr. Adv.<br>Mr. Pallav Mongia<br>Mr. Pankaj Singh for R-5 |                   |
|   |   | Mr. P. N. Bhandari for R-6 & 7   |                   |
|   |   | Mr. R. K. Mehta<br>Ms. Himanshi Andley for R-8                               |                   |

#### <u>ORDER</u>

Learned counsel for the appellant states that she will be filing affidavit of service today.

Learned counsel for the State Commission states that the State Commission does not wish to file any reply. Maintainability of the appeal is challenged by Respondent No.5. He is permitted to file reply in the Registry by tomorrow. Learned counsel for the appellant seeks two weeks time to file rejoinder. She may file the same on or before 31.10.2017 after serving copy on the other side.

List the matter on 21.11.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd